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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1522/2004

Tuesday, this the 22nd day of June, 2004

Hon'ble Shri S. K. Naik, Member (A)

Awtar Singh Chugh
r/o NA-35, Vishnu Garden
Khyala Village, New Delhi-18
(Applicant in person)

Versus

1. Chief Secretary
Govt. of NCT of Delhi
4th Level, Delhi Sachivalaya
IP Estate, New Delhi-2
2. Commissioner
Food & Supplies Deptt.
K-Block, Vikas Bhawan
IP Estate, New Delhi-2

Applicant

Respondents

O R D E R (ORAL)

Heard the applicant in person. He contends that he has been placed under suspension vide order dated 28.5.2003 but neither he has been reinstated nor has any review been undertaken by the respondents. The applicant has further contended that in accordance with the Govt. of India, Ministry of Personnel, PG & Pensions OM dated 7.1.2004, the respondents were required to constitute the review committee and in accordance with its recommendations either to revoke the suspension or to continue but no suspension could be continued for a period ~~beyond~~ 180 days at one go. Further, in accordance with the OM dated 19.3.2004, it was necessary for the respondents to review the pending cases of suspension exceeding 90 days by 2.4.2004 which has not been done in his case. He is, therefore, entitled to be reinstated.

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2. In this regard, he has submitted a representation vide Annexure A-1 dated 17.5.2004 which is still pending consideration by the respondents.

3. Under the circumstances, when the rights of the respondents are not likely to be affected at this stage, I direct the respondents to consider the representation of the applicant, referred to above, within a period of 45 days from the date of receipt of a copy of this order.

4. With these directions, OA is disposed of at this stage.

Issue Dasti.

Naik
(S. K. Naik)
Member (A)

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